

**IN THE COURT OF SH. AJAY GULATI  
SPECIAL JUDGE (PC ACT), CBI-12,  
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

**CC No. 269/2019**

**CBI Vs. M/s Suhrit Services & Ors**

**25.09.2020**

Present:- Dr. Jyotsna Pandey Sharma, Ld. PP for CBI.  
Shri Umesh Sinha, Ld. Counsel for A6 Sushil Kumar.  
A1 to A4 are absconding.  
None for A5 Rajesh Kumar.

Proceedings have been taken up through video conference.

The matter has been listed today for further proceedings in view of unwillingness of Ld. Counsel for the accused persons to address arguments on Charge through video conference. Although, Shri Umesh Sinha, Ld. Counsel for A6 Sushil Kumar has joined through video conference but due to technical problem at his end, he is unable to communicate with the Court. The Court wanted to specifically know whether in view of continuing pandemic, Ld. Counsel for the accused persons would like to address arguments on Charge. However, since it is not possible to communicate with Mr. Umesh Sinha and the other counsel has also not joined, fresh electronic notice be issued to both the Ld. Counsel seeking their consent to address arguments on Charge through video conference.

Put up again on 16.10.2020, to be taken up through virtual mode in case regular functioning of the courts does not resume by the next date of hearing.

**AJAY GULATI** Digitally signed by AJAY GULATI  
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**( AJAY GULATI )  
Spl. Judge (PC Act), CBI-12  
RADCC/New Delhi/25.09.2020**

**IN THE COURT OF SH. AJAY GULATI  
SPECIAL JUDGE (PC ACT), CBI-12,  
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

**Directorate of Enforcement Vs. Kamlesh Kumar and others**

**25.09.2020**

**Fresh case received by transfer from the Court of Ld. Principal District & Sessions Judge cum Special Judge (PC Act) CBI, Rouse Avenue District Court, New Delhi. It be checked and registered.**

Present:- Shri N.K. Matta, Ld. Spl. PP for Directorate of Enforcement.  
Shri Sanjeet Kumar Sahu, IO/Complainant.

Proceedings have been taken up through video conference.

The matter is reportedly at the stage of consideration for taking cognizance of the offence in the matter. The accused persons have not yet been summoned. It is also submitted by Ld. Spl. PP that further investigation in the matter is still pending.

Ld. Spl. PP states that he wants to submit hard copies of the documents with the Court. He is directed to drop the same in the box lying with the *Ahlmad* of the Court after putting the same in an envelope.

Put up for further proceedings on 22.10.2020, to be taken up through virtual mode in case regular functioning of the courts does not resume by the next date of hearing.

**AJAY GULATI**  
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GULATI  
Date: 2020.09.25 12:42:31  
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**( AJAY GULATI )**  
**Spl. Judge (PC Act), CBI-12**  
**RADCC/New Delhi/25.09.2020**